

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:702

ANSWERED ON:15.07.2014

ALLOCATION UNDER DEENDAYAL DISABLED REHABILITATION SCHEME

Patle Smt. Kamla Devi

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of proposals received from the State Government of Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme, Integrated Programme for Older Persons and Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse during each of the last three years and the current year, scheme -wise;

(b) the amount of funds allocated, sanctioned and released to Chhattisgarh under the said schemes during the above period, scheme-wise; and

(c) whether any amount is pending for sanction and if so, the details thereof along with the time by which the remaining funds are likely to be released by the Government?

Answer

Minister of State for Social Justice and Empowerment (SHRI SUDARSHAN BHAGAT)

(a) to (b) Statement indicating allocation made for Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme, Integrated Programme of Older Persons and scheme of assistance of prevention of alcoholism and Substance (Drug) abuse and proposals regarding funds vis -a -vis allocation received during each of the last three years and the current year are at annexure.

(c) All complete proposals, which fulfill norms of the respective schemes, received during financial year, are processed during the year itself, subject to availability of funds. However, in case of deficiency in any documents/proposals, the grant is released only after rectification of the deficiency, in the next financial year in consonance with the provisions of General Financial Rules.